

ACT No. XIII OF 1872.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 26th April 1872).

An Act to amend Act XV of 1859.

WHEREAS, by Act XV of 1859, provision was made for the grant of certain privileges to the inventors of new manufactures; and whereas it is desirable that provision should be made for the grant of similar privileges to the inventors of new patterns and designs in British India; It is hereby enacted as follows:—

1. This Act may be called "The Patterns and Designs Protection Act, 1872:"

It extends to the whole of British India, and shall come into force on the passing thereof.

2. At the end of section one of the said Act XV of 1859, the following shall be read:—

"For the purposes of this Act, 'New manufacture' shall be deemed to include any new and original pattern or design, or the application of such pattern or design to any substance or article of manufacture."

3. At the end of section IV of the said Act, the following shall be read:—

"Provided that, in the case of a pattern or design or the application thereof to any substance or article of manufacture, such privilege shall be granted for the term of three years and no more."

4. After section XXXVII of the said Act, the following shall be read:—

"XXXVIIA. Whenever

[Price one anna and three pies.]

Preamble.

Short title.

Extent. Commencement.

Addition to section I of Act XV of 1859.

'New manufacture' defined.

Addition to section IV.

Addition after section XXXVII.

Persons
invested by
English law
with rights
as to patterns
and designs,
to have same
rights in
British India.

“XXXVIIA. Whenever, by any law for the time being in force in the United Kingdom, any person is entitled in the United Kingdom to an exclusive right in any pattern or design, or in the application of such pattern or design to any substance or article of manufacture, such person shall be entitled in British India to the sole and exclusive right in such pattern or design, or in such application thereof, and shall be entitled in British India to the same civil remedies in respect of any infringement thereof in British India, as those to which he would be entitled in the United Kingdom in respect of an infringement thereof in the United Kingdom.”

Act to be
read as part
of Act XV of
1859.

5. This Act shall be read with and as part of the said Act XV of 1859.